

ITEM NO.42

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.797/2017

PRASAD EDUCATION TRUST & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

Date : 18-09-2017 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Mr. P.S. Patwalia, Sr. Adv.
Mr. Amit Kumar, AOR
Mr. Shaurya Sahay, Adv.

For Respondent(s) Mr. Maninder Singh, ASG

Mr. Vikas Singh, Sr. Adv.
Mr. Gaurav Sharma, Adv.
Mr. Dhawal Mohan, Adv.
Mr. Prateek Bhatia, Adv.
Ms. Amandeep Kaur, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. P.S. Patwalia, learned counsel for the petitioners, Mr. Maninder Singh, learned Additional Solicitor General for the Union of India and Mr. Vikas Singh, learned senior counsel along with Mr. Gaurav Sharma, learned counsel for the Medical Council of India.

This Court on 1st September, 2017, in Shri Venkateshwara University and Another vs. Union of India and

Another in W.P. (C) No.445 of 2017, had passed the following directions:-

"Though we have so held, yet we think it appropriate that the students who have been admitted in the Institution for the academic session 2016-2017, shall continue their studies. The MCI shall send the inspecting team to the Institution within a period of two months. After the report is filed, the MCI shall apprise the Institution with regard to the deficiencies and give a date for removal of the same so that the Institution would be in a position to do the needful. We may hasten to add that the inspection that will be carried out and the further follow up action shall be done for the academic session 2018-2019. The renewal application that was submitted for the academic session 2017-2018 may be treated as the application for the academic session 2018-2019. The bank guarantee which has been deposited shall not be encashed and be kept alive."

In view of the aforesaid, we direct that there shall be no renewal for academic session 2017-2018. That apart, it is necessary to mention that Medical Council of India shall send the inspecting team to the Institution as per the schedule for consideration of grant of LOP for the academic year 2018-2019. The bank guarantee which has been deposited shall not be encashed and be kept alive.

The writ petition is, accordingly, disposed of.

(Chetan Kumar)
Court Master

(Shakti Parkash Sharma)
Assistant Registrar